National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 76/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017

NAME OF THE COMPANY: Modi Hitech India Limited V/S Fedders

Electric and Engineering Ltd

SECTION OF THE COMPANIES ACT: U/S Section 9 of IBC 2016

Signature SI. NO. Designation Representation Name MON. DIPTIMAN SINGH ADVOCATE CORPORATE APPUCANT ISTRY SHUBHAN ASSOCIATE II " STUBBON ASSOCIATE VIJay Pal Stroph Salmi AR. 11 11 1. 3. Vijay Pal Straph Sami AR.

CP No.(IB)76/ALD/2017

Sri Diptiman Singh along with Shubham Agarwal, Advocates for the Operational Creditor. He further reiterates his stand that a proper notice on behalf petitioner has already been issued to the Corporate Debtor company and proof of service thereof has also been filed.

However, scrutiny of the case record does not find issue of a formal/ statutory notice from the Registry of this Tribunal to the Corporate Debtor. Therefore, the Registry to verify the same. In case, notices are not yet issued, then a formal notice be issued to the Corporate Debtor with such direction to file its reply/objection within 7 days from the date of receipt of the same and by serving an advance copy thereof to the opposite counsel.

The matter be listed on 11th August 2017

Shri H.P. Chaturvedi (Member (Junioral) Date: 02.08.2017

Typed by P.K.Jyoti